

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRIVENKATESHWAR TRADEX PVT. LTD

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Srivenkateshwar Tradex Pvt. Ltd.
2.	Date of incorporation of corporate debtor	03.11.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2010PTC210153
5.	Address of the registered office and principal office (if any) of corporate debtor	AL 61, Local Shopping Complex Shalimar Bagh, Delhi, India, 110088
6.	Date of closure of Insolvency Resolution Process	24.04.2025
7.	Liquidation commencement date of corporate debtor	24.04.2025 (Copy of order received on 22.05.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Rajesh Kumar Parakh IBBI/IPA-001/IP-P00272/2017-2018/10516
9.	Address and e-mail of the liquidator, as registered with the Board	5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 parakh.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	608, 6 th Floor, New Delhi House, Barakhamba Road, New Delhi-110001 liq.srivenkateshwar@gmail.com
11.	Last date for submission of claims	21.06.2025

Notice is hereby given that the National Company Law Tribunal New Delhi Bench Court-II has ordered the commencement of liquidation of the Srivenkateshwar Tradex Pvt. Ltd on 24.04.2025 (Copy of order received on 22.05.2025).

The stakeholders of Srivenkateshwar Tradex Pvt. Ltd are hereby called upon to submit their claims with proof on or before 21.06.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.




Rajesh Kumar Parakh
Liquidator of Srivenkateshwar Tradex Pvt. Ltd
IBBI/IPA-001/IP-P00272/2017-2018/10516
Date: 25.05.2025
Place: New Delhi

For All Advertisement Booking

Call : 0120-6651214

THE KANGRA CENTRAL CO-OP BANK LTD.
BRANCH OFFICE: DARI, DISTT. KANGRA (HP) PH.NO. 01892-223099
[Rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the **The Kangra Central Co-Op Bank Ltd. Dari Branch, Distt. Kangra (HP)**, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 of Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 13.03.2025** calling upon the borrower(s) **Sh. Jager Nath s/o Sh. Som Nath H. No. 84, VPO Sidhbari, Tehsil Dharamshala, Distt. Kangra (HP) 2. Sh. Shubh Karan S/o Sh. Musafir Ram Village Ser, PO Chamiyara, Tehsil Dharamshala Distt. Kangra (HP) to repay the amount mentioned in the notice, being Rs. 9,20,972/- (Rupees Nine Lac Twenty Thousand Nine Hundred Seventy Two Only) With Further interest w.e.f. 14.02.2025 at agreed rate and other expenses and charges applicable within 60 days from the date of receipt of the said notice.** The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 8 of the said Rule on this **20th day of MAY of the year 2025.** The owners/occupiers of the property are directed to handover the vacant possession within **30 DAYS of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act.** The owner/occupiers may please note that after 30 days from the date of this notice, property will be auctioned.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **The Kangra Central Co-Op Bank Ltd. Dari Branch Distt. Kangra (HP)**, for an amount of **Rs. 9,20,972/- (Rupees Nine Lac Twenty Thousand Nine Hundred Seventy Two Only)** with further interest w.e.f. 14.02.2025 at agreed rate & other expenses & charges applicable.

DESCRIPTION OF THE PROPERTY

Land comprised in Khata No. 265, Khatoni No. 476, Khasra No. 1141, land measuring 0-11-11 Hects, to the extent of 192/1111 share measuring 0-01-92 Hects. situated at Mohal Baghni, Patwar Cicle Sidhbari, Tehsil Dharamshala, Distt. Kangra (HP) vide Jamabandi for the year 2010-2011

Date: 25.05.2025
Place: Dharamshala

Authorised Officer,
The Kangra Central Co-Op Bank Ltd.

HIM TEKNOFORGE LIMITED
(Formerly known as Gujarat Automotive Gears Limited)
CIN: L29130HP1971PLC000904
Registered Office : Villi Billanwali, Baddi – 173205, Distt: Solan (H.P)
Telephone No.:+91-1795-654026 Fax No.:+91-1795-245467
E-mail: gujarat.gears@gagil.net, cs@gagil.net,
Website: www.himteknoforge.com

EXTRACT FROM AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31.03.2025 (Rs. in Lacs) Except EPS

Sr. No.	Particulars	Quarter ended on 31.03.2025 (Audited)	Quarter ended on 31.12.2024 (Unaudited)	Quarter ended on 31.03.2024 (Audited)	Year ended on 31.03.2025 (Audited)	Year ended on 31.03.2024 (Audited)
1.	Total income from operations	10,773.90	8,875.73	9,968.75	40,700.29	37,592.12
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	380.89	266.66	482.90	1,290.61	970.46
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	380.89	266.66	482.90	1,290.61	970.46
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	412.73	135.01	370.02	975.80	711.17
5.	Total Comprehensive Income for the period Comprehensive Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	369.25	145.21	409.55	963.20	751.59
6.	Paid up Equity Share Capital (face value of Rs. 2/- per share)	189.43	176.24	157.32	189.43	157.32
7.	Reserves excluding Revaluation Reserve (as per audited Balance Sheet as at 31st March)				21,850.13	17,844.00
8.	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) - Basic: Diluted:	4.93 4.93	1.63 1.63	4.70 4.70	11.67 11.67	9.04 9.04

Notes:-
1. The above audited financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on May 24, 2025. These Financial Results for the Quarter and Year Ended March 31, 2025 are available on the Bombay Stock Exchange Website-www.bseindia.com and on the Company's Website www.himteknoforge.com.
2. The company is engaged in a single business segment "Manufacturing of Auto Components".
3. The financial results have been prepared in accordance with the Indian Accounting Standards (Ind AS), in pursuance to the provisions of section 133 of the Companies Act, 2013 and other accounting principles generally accepted in India.
4. During the year M/s Himforge Rings LLP, is incorporated as a subsidiary of the Company. However, the company has so far neither made any capital contribution to the LLP nor the LLP has commenced any activity or operations during the year. There are no financial transactions in LLP during the year and as such no consolidated accounts have been prepared as there are nil transactions.
5. The Company has allotted 659600 Equity Shares of Rs. 2/- each at Rs. 175/- per share (including Share Premium Rs. 173/- per share) against conversion of Convertible Warrants on receipt of full amount from the Warrant-holders, during the quarter ended March 31, 2025.
6. The unutilised amount received against Convertible Warrants has been temporarily parked in cash credit account with the Banks of company.
7. EPS for the quarter/year ended March 31, 2025 is not comparable with that of the other periods and corresponding periods of previous year as the same is on the increased capital during the period.
8. Corresponding figures of the previous quarter / year have been regrouped and reclassified to make the same comparable with the current period figures, wherever considered necessary.
9. The figures of the last quarter are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto the third quarter of the financial year.

On behalf of Board of Directors Him Teknoforge Limited
Sd/-
Rajiv Aggarwal
Jt. Managing Director
(DIN No. 00094198)

PLACE: Chandigarh
DATED: 24.05.2025

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II, CHENNAI
COMPANY APPLICATION CA(CAA)/58(CHE)/2024**
In the matter of the Companies Act, 2013;

And
In the matter of sections 230 to 232 and other relevant provisions of the Companies Act, 2013;

And
In the matter of Scheme of Amalgamation and Arrangement of Dhanuka Laboratories Limited ("Transferor Company") with Orchid Pharma Limited ("Transferee Company") and their respective shareholders and creditors;
Orchid Pharma Limited.

A company incorporated under the provisions of the Companies Act, 1956 and having its registered office at Plot No.121-128, 128A-133, 138-151, 159-164, SIDCO Industrial Estate, Alathur, Chengalpattu, Tamil Nadu – 603 110.

----- Transferee Company

ADVERTISEMENT OF NOTICE OF THE MEETING OF EQUITY SHAREHOLDERS

Notice is hereby given that by an order dated April 29, 2025, read with revised order dated May 9, 2025 (together referred to as "**Tribunal Orders**"), the Hon'ble National Company Law Tribunal, Chennai Bench ("**Tribunal**") has directed a meeting to be held of the Equity Shareholders of the Orchid Pharma Limited ("**Transferee Company**") for the purpose of considering, and if thought fit, approving with or without modification, the proposed Scheme of Amalgamation and Arrangement of Dhanuka Laboratories Limited ("**Transferor Company**") with Transferee Company and their respective shareholders and creditors ("**Scheme**").

In pursuance of the Tribunal Orders and as directed therein further notice is hereby given that the meeting of Equity Shareholders of the Transferee Company ("**Meeting**") will be held on June 26, 2025, at 12:30 PM (IST) via Video Conferencing ("**VC**") / Other Audio Visual Means ("**OAVM**") in compliance with the applicable provisions of the Companies Act, 2013 ("**Act**") read with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and relevant circulars issued by Ministry of Corporate Affairs, as applicable, and the said Equity Shareholders are requested to attend the Meeting.

In pursuance of the Tribunal Orders and as directed therein, the individual notice of the Meeting together with the copy of the Scheme, Explanatory Statement pursuant to Section 102, Sections 230 and 232 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 ("**CAA Rules**") and accompanying documents, sent to the Equity Shareholders through e-mail or courier, as applicable.

The Notice together with the copy of the Scheme, Explanatory Statement pursuant to Section 102, Sections 230 and 232 and other applicable provisions of the Act read with Rule 6 of the CAA Rules and accompanying documents can also be accessed / downloaded from the website of the Transferee Company at www.orchidpharma.com; the website of National Securities Depository Limited ("**NSDL**") viz. www.evoting.nsdl.com, being the agency appointed by the Transferee Company to provide the e-voting and other facilities for convening of the Meeting and the website of the Stock Exchanges i.e., BSE Limited ("**BSE**") viz. www.bseindia.com and the National Stock Exchange of India Limited ("**NSE**") viz. www.nseindia.com. If so desired, person may obtain a physical copy of the Notice, and the accompanying documents, i.e., Scheme and the Explanatory Statement under Sections 102, 230 and 232, and other applicable provisions of the Act and Rule 6 of the CAA Rules, etc., free of charge from the registered office of the Transferee Company. A written request in this regard, along with details of your shareholding in the Transferee Company, may be addressed to the Secretarial Department of the Transferee Company at investorrelations@orchidpharma.com.

The Tribunal has appointed Mr. R. Varadharajan as the Chairperson for the aforesaid Meeting and Ms. Vinita Varshini K shall act as the Scrutinizer for the aforesaid Meeting. The Equity Shareholders of the Transferee Company entitled to attend and vote at the aforesaid Meeting may vote through remote e-voting to cast their respective votes prior to the date of the Meeting or vote through e-voting during the meeting, by following the instructions provided in the Notice. Since the Meeting is being held through VC / OAVM, physical attendance of Equity Shareholders has been dispensed with. Accordingly, the facility for the appointment of proxies by the Equity Shareholders will not be available for the Meeting. A member may participate in the Meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the Meeting. The cut-off date for e-voting and time period for the remote e-voting of the aforesaid Meeting is as under:

Equity Shareholders meeting		
Cut-off date for e-voting	Thursday, June 19, 2025	
Remote e-voting start date and time	Monday, June 23, 2025; from 10:00 A.M. (IST)	
Remote e-voting end date and time	Wednesday, June 25, 2025; till 05:00 P.M. (IST)	

The remote e-voting will not be allowed beyond the aforesaid date and time and remote e-voting module shall be forthwith disabled by NSDL upon expiry of the aforesaid period. An Equity Shareholder, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date, i.e., June 19, 2025, only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the Notice and attend the Meeting. A person who is not an Equity Shareholder as on the cut-off date, should treat the Notice for information purpose only. Voting rights of an Equity Shareholder / Beneficial Owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Transferee Company as on the cut-off date. Those persons who have acquired shares and have become Equity Shareholders of the Transferee Company after the dispatch of Notice of the meeting by the Company and whose names appear in the Register of Members or Register of beneficial owners as on the cut-off date shall view the Notice of the Meeting on the Transferee Company's website or on the website of NSDL. Such persons may obtain/ generate the login ID and password by following the process stated in the Notice of the Meeting.

Equity Shareholders holding shares in physical mode, who have not registered / updated their email addresses with the Transferee Company, are requested to register / update the same by writing an application with details of Folio Number and attaching a self-attested copy of PAN card to Abhipra Capital Limited, Registrar and Share Transfer Agents of Transferee Company at rt@abhipra.com or to the Transferee Company at investorrelations@orchidpharma.com.

Equity Shareholders holding shares in dematerialised mode, who have not registered their e-mail addresses with their Depository Participant(s), are requested to register / update their email addresses with the Depository Participant(s) with whom they maintain their demat accounts.

The above-mentioned Scheme, if approved by the Equity Shareholders of the Transferee Company at the Meeting, will be subject to the subsequent sanction of the Tribunal and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

In case of queries relating to e-voting, Equity Shareholders are requested to note the following contact details:

National Securities Depository Limited
Trade World, A wing,
Kamala Mills Compound, Lower Parel, Mumbai - 400013.
Email Id : evoting@nsdl.com
Contact Nos. : 022 - 4886 7000

In case of any other queries, Equity Shareholders are requested to note the following contact details:
Abhipra Capital Limited
Abhipra Complex, A-387,
Dikhshul Indl Area, 2
T. Karnal Road, Azadpur, Delhi-110033

Place: Chengalpattu, Company Secretary & Compliance Officer
Date: May 25, 2025 Orchid Pharma Limited

PRABHAT SECURITIES LIMITED
Regd Off-118/610 A, Kaushalpur, KANPUR, -208002
CIN: L22022UP1982PLC005759
Ph. No.: 0512-2526347, E-Mail- prabhatsecurities@gmail.com, Website: www.prabhatsecuritiesltd.co.in
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

S. No.	Particulars	3 Months ended			Year ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.03.2024
1.	Total Income from Operations	9.40	7.34	26.01	103.48	57.95
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(8.71)	3.05	13.13	1.47	7.45
3.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(8.73)	2.25	12.85	1.02	2.97
4.	Equity Share Capital	290.00	290.00	290.00	290.00	290.00
5.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	63.39	62.37
6.	Earnings Per Share					
1. Basic :		(0.030)	0.008	0.04	0.004	0.006
2. Diluted:		(0.030)	0.008	0.04	0.004	0.006

Notes:
1. The Audited Standalone Financial Results were reviewed by the Audit Committee and approved at the meeting of the Board of Directors of the Company at its meeting held on 24th May, 2025.
2. The Limited Review, as required under Regulation 33 of the SEBI (LODR) Regulations, 2015 has been completed and the related Report forwarded to the Stock Exchanges. This Report does not have any impact on the above 'Results and Notes' for the Quarter/year ended 31st March, 2025 which needs to be explained.
3. The above is an extract of the detailed format of Quarterly Financial Results filed with the stock Exchanges under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on Company's Website (www.prabhatsecurities.ltd.co.in) and Metropolitan Stock Exchange websites (<http://www.mse.in>).
Date- 24.05.2025
Place- Kanpur

For Prabhat Securities Limited
SD/-
Ramakant Kushwaha
(Managing Director)

OSCAR GLOBAL LIMITED
CIN NO. L51909DL1990PLC041701
Regd. Office : 1/22 , SECOND FLOOR ASAF ALI ROAD NEW DELHI-110002.
TEL:981037978, E-mail: oscar@oscar-global.com, Website: www.oscar-global.net
Audited Financial Results for the quarter and year ended 31st March, 2025

(Rs. in Lacs)

Sr. No.	Particulars	Quarter Ended 31.03.2025 Audited	Year Ended 31.03.2025 Audited	Corresponding 3 months ended in the previous year 31.03.2024 Audited
1.	Total Income from Operations	4.54	15.51	8.55
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(7.26)	(21.06)	(4.09)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(7.26)	(21.06)	(4.09)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(7.26)	(21.06)	(4.09)
5.	Total Comprehensive Income for the period Comprehensive Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(7.26)	(21.06)	(4.09)
6.	Equity Share Capital	329.18	329.18	329.18
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	(30.98)	(30.98)	(9.92)
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) - 1. Basic: 2. Diluted:	(0.22) (0.22)	(0.64) (0.64)	(0.12) (0.12)

Notes:
1. The said financial results for the year ended 31st March, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 24th May, 2025.
2. The above is an extract of the detailed format of the Standalone financial results for Quarter and Year ended 31st March, 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Other Disclosures Requirements) Regulations, 2015. The full format of the same are available on the websites of the Stock Exchange (www.bseindia.com) and on the Company's website (www.oscar-global.net).
Place: Noida for and on behalf of the Board of Director
Date: 24.05.2025 OSCAR GLOBAL LIMITED
Sd/-
(KARAN KANIKA VERMA)
Chairman & Managing Director
DIN : 00034343

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II, CHENNAI
COMPANY APPLICATION CA(CAA)/58(CHE)/2024**
In the matter of the Companies Act, 2013;

And
In the matter of sections 230 to 232 and other relevant provisions of the Companies Act, 2013;

And
In the matter of Scheme of Amalgamation and Arrangement of Dhanuka Laboratories Limited ("Transferor Company") with Orchid Pharma Limited ("Transferee Company") and their respective shareholders and creditors;
Dhanuka Laboratories Limited.

A company incorporated under the provisions of the Companies Act, 1956 and having its registered office at Linbuzz Business Centre, 29108, 14th Main Road Anna Nagar West, Chennai, Tamil Nadu – 600 040.

----- Transferee Company

ADVERTISEMENT OF NOTICE OF THE MEETING OF UNSECURED CREDITORS

Notice is hereby given that by an order dated April 29, 2025, read with revised order dated May 9, 2025 (together referred to as "**Tribunal Orders**"), the Hon'ble National Company Law Tribunal, Chennai Bench ("**Tribunal**") has directed a meeting to be held of the Unsecured Creditors of the Dhanuka Laboratories Limited ("**Transferor Company**") for the purpose of considering, and if thought fit, approving with or without modification, the proposed Scheme of Amalgamation and Arrangement of Transferee Company with Orchid Pharma Limited ("**Transferee Company**") and their respective shareholders and creditors ("**Scheme**").

In pursuance of the Tribunal Orders and as directed therein further notice is hereby given that the meeting of Unsecured Creditors of the Transferee Company ("**Meeting**") will be held on June 26, 2025, at 10 AM (IST) via Video Conferencing ("**VC**") / Other Audio Visual Means ("**OAVM**") in compliance with the applicable provisions of the Companies Act, 2013 ("**Act**") and relevant circulars issued by Ministry of Corporate Affairs, as applicable, and the said Unsecured Creditors are requested to attend the Meeting.

In pursuance of the Tribunal Orders and as directed therein, the individual notice of the Meeting together with the copy of the Scheme, Explanatory Statement pursuant to Sections 102, 230 and 232 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 ("**CAA Rules**") and accompanying documents, sent to the Unsecured Creditors through e-mail or courier, as applicable.

The Notice together with the copy of the Scheme, Explanatory Statement under Sections 102, 230 and 232 and other applicable provisions of the Act read with Rule 6 of the CAA Rules and accompanying documents can also be accessed / downloaded from the website of National Securities Depository Limited ("**NSDL**") viz. www.evoting.nsdl.com, being the agency appointed by the Transferee Company to provide the e-voting and other facilities for convening of the Meeting. If so desired, person may obtain a physical copy of the Notice, and the accompanying documents, i.e., Scheme and the Explanatory Statement under Sections 102, 230 and 232, and other applicable provisions of the Act and Rule 6 of the CAA Rules, etc., free of charge from the registered office of the Transferee Company. A written request in this regard may be addressed to the Secretarial Department of the Company at cs@dl@dhanuka.com.

The Tribunal has appointed Mr. R. Varadharajan as the Chairperson for the aforesaid Meeting and Ms. Vinita Varshini K shall act as the Scrutinizer for the aforesaid Meeting. The Unsecured Creditors of the Transferee Company entitled to attend and vote at the aforesaid Meeting may vote through remote e-voting to cast their respective votes prior to the date of the Meeting or vote through e-voting during the meeting, by following the instructions provided in the Notice. Since the Meeting is being held through VC / OAVM, physical attendance of Unsecured Creditors has been dispensed with. Accordingly, the facility for the appointment of proxies by the Unsecured Creditors will not be available for the Meeting. A member may participate in the Meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the Meeting. The cut-off date for e-voting and time period for the remote e-voting of the aforesaid Meeting is as under:

Unsecured Creditors meeting		
Cut-off date for e-voting	Tuesday, April 29, 2025	
Remote e-voting start date and time	Monday, June 23, 2025 from 10:00 A.M. (IST)	
Remote e-voting end date and time	Wednesday, June 25, 2025 till 05:00 P.M. (IST)	

The remote e-voting will not be allowed beyond the aforesaid date and time and remote e-voting module shall be forthwith disabled by NSDL upon expiry of the aforesaid period. An Unsecured Creditor, whose name appears in the list of Unsecured Creditors of the Transferee Company, as on the cut-off date i.e., April 29, 2025, only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the Meeting. A person who is not an Unsecured Creditor as on the cut-off date should treat the Notice for information purpose only. Voting rights of the Unsecured Creditors shall be in proportion to the outstanding amount due by the Transferee Company as on the cut-off date i.e., April 29, 2025.

The above-mentioned Scheme, if approved by the Unsecured Creditors of the Transferee Company at the Meeting, will be subject to the subsequent sanction of the Tribunal and such other approvals, permissions and sanctions of regulatory or other authorities, as may be necessary.

In case of queries relating to e-voting, Unsecured Creditors are requested to note the following contact details:

National Securities Depository Limited
Trade World, A wing, Kamala Mills Compound, Lower Parel, Mumbai - 400013.
Email Id : evoting@nsdl.com
Contact Nos. : 022 - 4886 7000

(Sd)
Kapil Dayya
Company Secretary & Compliance Officer
Orchid Pharma Limited

**FORM B
PUBLIC ANNOUNCEMENT**
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SRIVENKATESHWAR TRADEX PVT. LTD

S. No.	Particulars	DETAILS
1.	Name of corporate debtor	Srivenkateshwar Tradex Pvt. Ltd.
2.	Date of incorporation of corporate debtor	03.11.2010
3.	Authority under which corporate debtor is incorporated/registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2010PTC210153
5.	Address of the registered office and principal office (if any) of corporate debtor	AL 61, Local Shopping Complex Shalimar Bagh, Delhi, India, 110088
6.	Date of closure of Insolvency Resolution Process	24.04.2025
7.	Liquidation commencement date of corporate debtor	24.04.2025 (Copy of order received on 22.05.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Rajesh Kumar Parakh IBBI/PA-001/IP-P00272/2017-2018/10516
9.	Address and e-mail of the liquidator, as registered with the Board	5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 parakh.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	608, 6 th Floor, New Delhi House, Barakhamba Road, New Delhi-110001 liq.srivenkateshwar@gmail.com
11.	Last date for submission of claims	21.06.2025

Notice is hereby given that the National Company Law Tribunal New Delhi Bench Court-II has ordered the commencement of liquidation of the Srivenkateshwar Tradex Pvt. Ltd on 24.04.2025 (Copy of order received on 22.05.2025). The stakeholders of Srivenkateshwar Tradex Pvt. Ltd are hereby called upon to submit their claims with proof on or before 21.06.2025 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 25.05.2025
Place: New Delhi

Rajesh Kumar Parakh
Liquidator of Srivenkateshwar Tradex Pvt. Ltd
IBBI/PA-001/IP-P00272/2017-2018/10516

